

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 845 of 2019

IN THE MATTER OF:

Suman Kumar Sharma Appellant

Vs

Central Railside Warehouse Company Limited Respondent

Present:

For Appellant: Mr. Varun Singh, Advocate.

O R D E R

21.08.2019 Learned Counsel for the Appellant submits that the letter dated 1st November, 2012 written by the Central Railside Warehouse Company Limited, a Government of India Enterprise does not amount to existence of dispute between the 'Operational Creditor' and the 'Corporate Debtor' and on wrong interpretation, the application has been rejected on the ground of existence of dispute.

Let notice be issued to the Respondent. Requisites along with process fee be filed by 22nd August, 2019. If the Appellant provides email address of the Respondent, let notice be issued through email.

Post the case 'for admission (after notice)' on **25th September, 2019**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)